

DIVISION BENCH

O-228

COURT - I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/13(KB)2022  
IA(COMPANIES.ACT)/196(KB)2023, IA(COMPANIES.ACT)/14(KB)2022,  
CONT.A./1(KB)2023, IA(COMPANIES.ACT)/85(KB)2022,  
IA(COMPANIES.ACT)/110(KB)2022, IA(COMPANIES.ACT)/50(KB)2022,  
COMP.APPL/8(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21<sup>ST</sup> MARCH 2024, 10:30 A.M**

IN THE MATTER OF	<b>TIRUPATI ASSETS PRIVATE LIMITED VS TOORSA TEA COMPANY PVT LTD</b>
UNDER SECTION	<b>SEC. 241(1) SEC. 242(4) SEC. 244(1)</b>

**Appearances (via video conferencing/physically)**

Mr. D.N. Sharma, Adv. ] For the Petitioners  
Mr. Debartha Chakraborty, Adv. ]  
Mr. K. Savaf, Adv. ]

Mr. Ratnanko Banerjee, Adv. ] For R-1, R-2 & R-3  
Mr. Nirmalya Dasgupta, Adv. ]  
Mr. Nikunj Berlia, Adv. ]

Mr. Rahul Parasrampurua, Adv. ] For R-4 to R-11  
Mr. Ankit Chaurasia, Adv. ]  
Ms. Saloni Agarwal, Adv. ]

**ORDER**

1. Ld.Sr.Counsel /Counsel on both sides present.
2. Ld.Counsel appearing for the petitioner has furnished list of proposed mediators to Ld. Counsel appearing for the Respondent, who seeks time to respond to this proposal.
3. Upon joint request for reporting instruction, post the matter on **16/05/2024**.

**Balraj Joshi  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**

PJ